

High Court of Madhya Pradesh, Jabalpur
Bench at Indore

Miscellaneous Criminal Case No.5627/2019

(Ganpat s/o Kahariya Barela
Versus
The State of Madhya Pradesh)

Indore, Dated 08.02.2019

None for the applicant even in second round.

Mr. Lokesh Bhargava, learned Public Prosecutor for the non-applicant / State of Madhya Pradesh.

None appears for the applicant even in second round, which indicates that the applicant is no longer interested in prosecuting this first application under Section 439 of Criminal Procedure Code, 1973 filed on behalf of the applicant, who is implicated in connection with Crime No.12/2019 registered at Police Station Palsud, District Barwani (MP) for offence punishable under Sections 376 and 506 of the Indian Penal Code, 1860.

Accordingly, Miscellaneous Criminal Case No.5627/2019 is dismissed for want of prosecution.

(S.K. Awasthi)
Judge